

NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

221. C.P. (IB)/947(MB)2023

IN THE MATTER OF

Bank of Maharashtra

... Petitioner

Vs

Mrs Pooja Ankur Pandhe

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Meet Pandya (VC)

For the Respondent:

ORDER

Counsel for the Petitioner prays for a short adjournment. Allowed as prayed for.

Adjourned to **30.08.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //